

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 3037  
(To be answered on the 4<sup>th</sup> August 2016)**

**MOR FACILITIES**

**3037. SHRI Y.V. SUBBA REDDY**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether many airline operators are taking their aircraft to other countries in view of non-availability of Maintenance, Overhaul and Repair (MOR) facilities in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the country is losing crores of rupees due to this, if so, the details thereof;
- (d) whether due to high taxation, operators are also forced to go to other countries for MOR; and
- (e) if so, the details thereof and the steps the Ministry is taking apart from the recent announcements made in the Budget for 2016-17, to address the issue?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(Shri Jayant Sinha)**

**(a) to (e): Operators use the Maintenance, Repair and Overhaul in India & abroad as per the need and availability of facilities.**

**The Ministry of Civil Aviation has issued National Civil Aviation Policy (NCAP), 2016, which envisages the following steps for ease of doing business and to provide incentives to MRO sector:**

- i) Foreign MRO/ Original Equipment Manufacturer (OEM) experts will be provided visas promptly, and in cases of an Aircraft on Ground (AOG) situation, Temporary Landing Permits shall be issued subject to conditions.**
- ii) Foreign pilots operating an aircraft to and from India for the purpose of bringing aircraft for servicing in India will be issued temporary landing permits subject to conditions.**
- iii) Policy for issuing Airport entry passes for MRO employees has been revised to facilitate MRO work.**
- iv) Ministry of Civil Aviation to persuade State Governments to make Value Added Tax (VAT) zero rated on MRO activities.**
- v) Provision for adequate land for MRO service providers in all future airport/heliport projects where potential for such MRO services exists.**
- vi) Airport royalty and additional charges will not be levied on MRO service providers for a period of five years from the date of approval of the policy.**